

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3029
ANSWERED ON:24.04.2012
PARDON FOR CONVICTS OF ANTI-SIKH RIOTS
Badal Harsimrat Kaur

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government of Delhi has recommended to grant pardon to some of the convicts of the Anti-Sikh riots of 1984; and
- (b) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (b): A case of convict Kishori, aged 59 years, son of Shri Hoshiyar Singh, convicted to Life Sentence u/s 302 IPC in case FIR No. 426/1984, PS Kalyanpuri, for commission of offences during the Anti-Sikh Riots in 1984, has been recommended for pre-mature release u/s 432 CrPC by the Sentence Review Board (SRB), constituted by the Government of NCT of Delhi in its meeting dated 29.12.2011, on the ground that the said convict has already undergone an actual sentence of rigorous imprisonment of 15 years and 4 months out of Life Sentence as on 31.10.2011.

The case was recommended by the SRB, who considered the favorable reports of Police and Chief Probation Officer recommending the premature release of the convict. However, the case has not been agreed to by the Competent Authority i.e. Hon'ble LG, Delhi.